

(c) and (d). Catch from the chartered/leased and joint venture vessels is exported by the Indian companies to foreign countries after inspection and export formalities by concerned Indian authorities as per rules.

(e) Does not arise.

[English]

Private Power Plants Using Diesel as Fuel

3180. SHRI CHIRANJI LAL SHARMA : Will the Minister of POWER be pleased to state :

(a) whether private power plants have been barred from using diesel as fuel;

(b) if so, the reasons therefor; and

(c) its impact on supply of power?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL):

(a) Yes, Sir.

(b) and (c). The Government has permitted power plants to be set up based on heavy distillates such as Low Sulphur Heavy Stock (LSHS), Furnace Oil (FO), Heavy Furnace Oil (HFO) and Heavy Petroleum Stock (HPS), in order to meet the immediate energy/peaking shortages, pending commissioning of the larger coal/gas based and hydro plants which have longer gestation period. Since the country is deficit in petroleum and petroleum products, judicious use of such fuels for power generation purposes is essential, keeping in view the resultant foreign exchange burden. Since High Speed Diesel is critically required in the defence, transport and domestic sector and since alternate fuels, as indicated above, can be used for power generation, the policy has barred the use of High Speed Diesel for power generation for projects coming up in the future. This decision of the Government is not likely to affect the power supply position.

Funds Under Jawahar Rozgar Yojana

3181. SHRI R. ANBARASU : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

(a) whether the Government are aware that funds allocated for Jawahar Rozgar Yojana are misused by the Tamil Nadu Government;

(b) if so, the facts and details thereof; and

(c) the corrective measures Government propose to take in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI VILAS MUTTEMWAR) : (a) As per information furnished by the State of Tamil Nadu, JRY funds been utilised by the

Government of Tamil Nadu in accordance with the guidelines of the JRY.

(b) Does not arise.

(c) Comprehensive and elaborate guidelines have been framed which are to be followed by the respective implementing agencies, under JRY. As per these guidelines, JRY funds (Central share as well as State share), shall be kept in a bank or a post office in an exclusive and separate savings bank account by the Zilla Parishads/DRDAs/Village Panchayats. The bank could be a nationalised bank, a scheduled bank or a cooperative bank. The drawal of funds from the JRY accounts, by the DRDAs/Zilla Parishads, shall only be made for incurring expenditure under the Yojana. In respect of Village Panchayats, the amount for payments from the account should be drawn through a cheque. The cheque shall be signed by the head of the Panchayat along with another persons who has been specially authorised by the Village Panchayat by a Resolution. The other persons must be a person of a member of Village Panchayat or a Secretary of the Panchayat. Payment of every amount should be authorised in the meeting of the village Panchayat and the Gram Sabha should be informed about it in its following meeting. Drawal for any other purpose shall be unauthorised.

[Translation]

Voluntary Organisations Blacklisted by CAPART

3182. SHRI KUNJEE LAL : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

(a) the number of voluntary organisations blacklisted by the Council for Advancement of Peoples Action and Rural Technology (CAPART), State-wise;

(b) the reasons for blacklisting these organisations and the name of the agency making investigation in this regard;

(c) the total amount provided by "CAPART" to the blacklisted organisations and the estimated amount feared misutilised out of it;

(d) the details of the persons responsible for misutilising the amount and action taken against them;

(e) State-wise details of those organisations against which inquiry is being conducted by "CAPART" for misutilising the amount;

(f) whether "CAPART" would take action against the blacklisted organisations; and

(g) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARJIBHAI PATEL) : (a) As on 30.9.1995, CAPART has blacklisted 360 voluntary organisations including those